

CAT /J/11  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A./Rg. No. 552 of 1987

Mr. D. Linga Rao for Applicant(s)

Versus

Mr. N.R. Devaraj, CGSC for Respondent(s)

Sr. No.	Date	Orders
	<u>3rd September, 1987</u>	<p>The order sought to be impugned in this application is passed by the Superintending Surveyor, O.C. No. 41 Party (SC), Survey of India, Palghat. The cause of action has arisen at Palghat and the applicant and the respondents are at Palghat. Therefore, this Tribunal has no jurisdiction to entertain this application. The papers may be returned to the Counsel for the applicant for enabling him present the case before the court of competent jurisdiction.</p> <p>2. Mr. D. Lingarao, Counsel for the applicant and Sri N.R. Devaraj, Addl. CGSC for the Respondents are present.</p> <p><i>B.N. Jayasimha</i> (B.N. JAYASIMHA) Vice-Chairman.</p> <p><i>D.S. Surya Rao</i> (D.SURYA RAO) Member (Judl.)</p>